

# FORM A - PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**For the Attention of the Creditors of M/s. NOBLE ISPAT & ENERGIES LIMITED**

## RELEVANT PARTICULARS

1	Name of Corporate Debtor	M/s. Noble Ispat & Energies Limited
2	Date of Incorporation of Corporate Debtor	02nd July 1999
3	Authority under Corporate Debtor is Incorporated / Registered	Registrar of Companies, Bengaluru
4	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U45203KA1999PLC025407
5	Address of the Registered Office and Principal Office (If Any) of Corporate Debtor	Behind Monsanto India Ltd., Moka Road, Sirivar Bellary, Karnataka-583103
6	Insolvency Commencement date in respect of Corporate Debtor	5th September 2019, (copy of order dated 26th August 2019 received on 5th September 2019)
7	Estimated Date of closure of Insolvency Resolution Process	03rd March 2020
8	Name, Address, Email Address and the Registration Number of The Interim Resolution Professional	Shri. R. P. Tak Regn. No. IBBI/IPA-001/IP-P00526/2017-18/10951 Add: K.G.Somani & Co., Chartered Accountants, 3/15,4th Floor Asaf Ali Road, New Delhi, Delhi-110002 Email: rptak@kgsomani.com
9	Address and email of the interim resolution professional, as registered with the Board	Add: K.G.Somani & Co., Chartered Accountants, 3/15,4th Floor Asaf Ali Road, New Delhi, Delhi-110002 Email: rptak@kgsomani.com
10	Address and email to be used for correspondence with the interim resolution professional	Add: K.G.Somani & Co., Chartered Accountants, 3/15,4th Floor Asaf Ali Road, New Delhi, Delhi-110002 Email: kgsnobleispat@gmail.com
11	Last date for submission of claims	19th September 2019
12	Classes of creditors, if any, under clause (b) of sub section (6A) 21, ascertained by the interim resolution professional	N.A
13	Name of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N.A
14	(a) Relevant Forms and (b) Details of authorized representative are available at:	(a) Weblink: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) physical address: N.A

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of Corporate Insolvency Resolution Process against **M/s. Noble Ispat & Energies Limited** on 5th September 2019 (copy of order dated 26th August 2019 received on 5th September 2019)

The creditors of M/s. Noble Ispat & Energies Limited, are hereby called upon to submit a proof of their claims on or before 19th September 2019 to the Interim Resolution Professional at the address mentioned against item 8.

The Financial Creditors shall submit their proof of claims by electronic means only. The Operational Creditors, including Workmen and Employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
(R.P.Tak)

IBBI/IPA-001/IP-P00526/2017-18/10951  
Interim Resolution Professional of  
M/s. Noble Ispat & Energies Limited

Date : 06th September 2019  
Place : New Delhi